

107. THE RAILWAY SERVICES (COMMUTATION OF PENSION) RULES, 1993

In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the President hereby makes the following rules, namely :—

CHAPTER I

PRELIMINARY

1. Short title and commencement.—(1) These rules may be called The Railway Services (Commutation of Pension) Rules, 1993.

(2) They shall come into force on the date of their publication in the official Gazette.

2. Application.—These rules shall apply to railway servants who are entitled to or have been authorised any class of pension referred to in Chapter V of the Railway Pension Rules.

3. Definitions.—(1) In these rules, unless the context otherwise requires,—

- (a) "*applicant*" means a railway servant, including a retired railway servant, who applied for commutation of a fraction of pension in such one of the Forms 1 to 3 as may be applicable to the case of the applicant;
- (b) "*Chief Medical Authority*" means the Chief Medical Officer, Chief Hospital Superintendent, Medical Superintendent, or Divisional Medical Officer, as the case may be, of the Railways; and for the staff of Railway Board covered by Central Government Health Scheme, the Chairman of the Central Standing Medical Board, Dr. Ram Manohar Lohia Hospital or Safdarjung Hospital, New Delhi;
- (c) "*retirement gratuity*" means the gratuity payable under sub-rule (1) of Rule 70 of the Railway (Pension) Rules;
- (d) "*disbursing authority*" means—
 - (i) Branch of a Nationalised Bank; or
 - (ii) Treasury including sub-treasury; or
 - (iii) Accounts Officer; or
 - (iv) Branch of a Post Office,form where the applicant is receiving pension authorised under the Railway Pension Rules;
- (e) "*Form*" means a Form appended to these rules;
- (f) "*Head of Office*" means a Gazetted officer referred to in clause (15) of Rule 3 of the Railway Pension Rules;
- (g) "*Medical authority*" means medical authority referred in Rule 23;

- (h) "*Pension*" means any class of pension including compassionate allowance referred to in Chapter V of the Railway Pension Rules but does not include extra pension and the amount, by whatever name called, granted by the Railway to a pensioner as a compensation for higher cost of living;
- (i) "*Provisional Pension*" means the pension referred to in Rule 10 or Rule 9, as the case may be, of the Railway Pension Rules;
- (j) "*Railway Pension Rules*" means the Railway Services (Commutation of Pension) Rules, 1993;
- (k) "*Table*" means the able in Appendix to the rules.

(2) The words and expressions used in these rules but not defined shall have the meanings respectively assigned to them in the Railway Services (Pension) Rules.

CHAPTER II

GENERAL CONDITIONS

4. Exercise of powers.—The powers conferred by these rules shall be exercised by the authorities competent to sanction pensionary benefits to a railway servant as specified in Rule 89 of the Railway Pension Rules.

5. Restriction on commutation of pension.—No railway servant against whom any departmental or any judicial proceedings as referred to in Rule 9 of the Railway Pension Rules, have been instituted before the date of his retirement, or the pensioner against whom such proceedings are instituted after the date of his retirement, shall be eligible to commute a fraction of his provisional pension authorised under Rule 10 of the Railway Pension rules or the pension, as the case may be, during the pendency of such proceedings.

6. Limit on commutation of pension.—(1) Subject to the provisions of these rules, a railway servant shall be entitled to commute for lump sum payment a fraction not exceeding one-third of his pension.

(2) In an application for commutation in Form 1, Form 2 or Form 3, as the case may be, an applicant shall indicate the fraction of pension which he desires to commute and shall indicate the maximum limit of one-third of pension of such lower limit as he may desire to commute.

(3) If fraction of pension to be commuted results in fraction of rupee, such fraction of a rupee shall be ignored for the purpose of commutation.

7. Commutation of pension to become absolute.—(1) The commutation of pension shall become absolute in the case of an applicant referred to,—

- (i) in sub-rule (1) of Rule 14 on the date on which the application in Form 1 is received by the Head of Office;
- (ii) in sub-rule (3) of Rule 14 on the date following the date of retirement of the applicant;

- (iii) in Chapter IV, on the date on which the medical authority signs the medical report in Part III of Form 5:

Provided that,—

- (a) in the case of an applicant who is drawing his pension from a treasury or Accounts Officer, the reduction in the amount of pension on account of commutation shall be operative from the date of receipt of the commuted value of pension or at the end of three months after issue of authority by the Accounts Officer for the payment of commuted value of pension, whichever is earlier;
- (b) in the case of an applicant who is drawing pension from a branch of a Nationalized Bank or Post Office, the reduction in the amount of pension on account of commutation shall be operative from the date on which the commuted value of pension is credited by the bank to the applicant's account to which pension is being credited; and
- (c) in the case of an applicant governed by sub-rule (3) of Rule 149 in whose case the commuted value of pension becomes payable on the day following the date of his retirement, the reduction in the amount of pension on account of commutation shall be operative from its inception. Where payment of commuted value of pension could not be made within the first month after the date of retirement, the difference of monthly pension for the period between the day following the date of retirement and the date preceding the date on which the commuted value of pension is deemed to have been paid in terms of Rule 49 of the Central Government Accounts (Receipts and Payments) Rules, 1983, shall be authorised by the Accounts Officer.

(2) In the case of an applicant referred to in Rule 10 or Rule 11 the commuted value shall be paid in two stages, the reduction in the amount of pension shall be made from the respective dates of the payments as laid down in clause (a) or clause (b) of the proviso to sub-rule (i).

(3) The date on which the payment of the commuted value of pension was made to the applicant or the commuted value was credited to the applicant's account shall be entered in both halves of the pension payment order by the disbursing authority under intimation to the Account Officer who authorised the payment of commuted value of pension.

8. Notifications.—(1) An applicant shall make a nomination in Form 6 along with the application referred to in Rule 14 or Rule 20, as the case may be, conferring on one or more persons the right to receive the commuted value of pension in case the applicant dies without receiving the commuted value on or after the date on which commutation became absolute.

(2) If there is no such nomination, or if the nomination does not subsist, the commuted value shall be paid to the family in the manner indicated in clause (b) of the sub-rule (1) of Rule 71 of the Railway Pension Rules.

(3) If in any case the commuted value cannot be paid in the manner indicated in sub-rules (1) and (2), the same shall be paid to his heirs.

9. Calculation of commuted value of pension.—The lump sum payable to an applicant shall be calculated in accordance with the Table of the values in Appendix applicable to the applicant on the date on which the commutation becomes absolute.

10. Commutation of provisional pension.—(1) A railway servant to whom, pending assessment of final pension, provisional pension has been sanctioned under Rule 91 of the Railway Pension Rules, shall be eligible to commute a fraction of such provisional pension subject to the limit specified in Rule 6.

(2) For the purpose of commutation of provisional pension, the provisions of Chapter III or Chapter IV, as the case may be, shall apply.

(3) The provisions of this sub-rule shall apply to an applicant who for the purpose of commutation of provisional pension is governed by Chapter IV.

(i) Where an applicant desires to commute a fraction of his provisional pension which works out to be not exceeding one hundred rupees per mensem and in whose case it is expected that the amount which he would be entitled to commute when the final account of pension has been authorised would exceed one hundred rupees per mensem, his application shall be deemed, for the purpose of Rule 23, to be for commutation of amount exceeding one hundred rupees per mensem.

(ii) (a) Where the applicant does not indicate the possibility of his entitlement to commutation of pension exceeding one hundred rupees per mensem on the determination of final pension due to him, he shall be treated as being applied for commutation of pension not exceeding one hundred rupees per mensem.

(b) If on the determination of final pension, the applicant becomes entitled to commute his pension up one hundred rupees per mensem, he shall not be required to undergo medical examination for payment to him of the difference between the commuted value of the pension originally commuted and the pension commuted subsequently.

(c) If on the determination of final pension, the applicant becomes entitled to commute a sum exceeding one hundred rupees, he shall, for commutation of pension exceeding rupees one hundred, be required to apply afresh in Form 2.

11. Retrospective revision of final pension.—An applicant who has commuted a fraction of his final pension and after commutation his pension has been revised and enhanced retrospectively as a result of Railway Board's decision, the applicant shall be paid the difference between the commuted value determined with reference to enhanced pension and the commuted value already authorised. For the payment of difference the applicant shall not be required to apply afresh :

Provided that in the case of an applicant who has commuted a fraction of his original pension not exceeding rupees one hundred after being declared

fit by a Civil Surgeon or a District Medical Officer and as a result of retrospective enhancement of pension, he becomes eligible to commute an amount exceeding one hundred rupees per mensem, he shall be allowed the difference between the commuted value of one hundred rupees per mensem and the commuted value of the fraction of the original pension without further medical examination. The commutation of any further amount beyond rupees one hundred per mensem shall be treated as fresh commutation and allowed, subject to examination by a Medical Board.

CHAPTER III

COMMUTATION OF PENSION WITHOUT MEDICAL EXAMINATION

12. Scope.—The provisions of this Chapter shall apply to an applicant who is eligible to commute a fraction of his pension without medical examination.

13. Eligibility.—An applicant who is authorised,—

- (i) a superannuation pension under Rule 51 of the Railway Pension Rules; or
- (ii) a retiring person under Rule 52 of the Railway Pension Rules; or
- (iii) a pension on absorption in or under a corporation or company or body in terms of Rule 53 of the Railway Pension Rules and who elects to receive monthly pension and death-cum-retirement gratuity; or
- (iv) a compensation pension on abolition of permanent post under Rule 63 of the Railway Pension Rules; or
- (v) a pension in whole or in part on the finalisation of the departmental or judicial proceedings referred to in Rule 9 of the Railway Pension Rules and issue of final orders thereon shall, subject to the limit in Rule 6, be eligible to commute a fraction of his pension without medical examination :

Provided that he applies for commutation of pension in Form 1 or Form 2 in accordance with the provisions of Rule 14.

Note.—Pension referred to in clause (i), clause (ii) and clause (iv) shall include the provisional pension sanctioned under Rule 91 of the Railway Pension Rules.

14. Application for commutation of pension.—(1) An applicant, who is in receipt of any pension referred to in Rule 13 and desires to commute a fraction of that pension any time after the date following the date of his retirement from service but before the expiry of one year from the date of retirement, shall—

- (a) apply to the Head of Office in Form 1 after the date of his retirement;
- (b) ensure that the application in Form 1, duly completed, is delivered to the Head of Office as early as possible but not later than one year of the date of his retirement :

Provided that in the case of an applicant,—

- (a) referred to in clause (iii) of Rule 13 where order retiring him from Railway service had been issued from a retrospective date, the period of one year referred to in this sub-rule shall reckon from the date of issue of such retirement order;
- (b) referred to in clause (v) of Rule 13, the period of one year referred to in this sub-rule shall reckon from the date of the issue of the orders consequent on the finalisation of the departmental or judicial proceedings.

(2) An applicant who applies for commutation of pension within one year of the date of his retirement but his application in Form 1 is received by the Head of Office after one year of the date of his retirement, shall not be eligible to get his pension commuted, without medical examination. Such an applicant, if he desires to commute a fraction of his pension, shall apply afresh in Form 2 in accordance with the procedure laid down in Chapter IV.

(3) A railway servant who is due to retire on superannuation and desires payment of the commuted value of pension being authorised at the time of issue of the pension payment order, shall be eligible to apply for commutation of a fraction of pension along with pension papers prior to the date of retirement provided that,—

- (a) the railway servant retires on superannuation pension only;
- (b) the application is submitted to Head of Office in Form 2, so as to reach the Head of Office not later than three months before the date of superannuation;
- (c) no such application shall be entertained if the period is less than three months from the date of superannuation of the railway servant; and
- (d) the Railway shall have no liability for the payment of the commuted value of pension if the railway servant dies before the date of superannuation or forfeits claim to pension before such retirement.

15. Action to be taken by the Head of Office on application for commutation of pension.—(1) The Head of Office on receipt of application in Form 1 under sub-rule (1) in Form 2 of sub-rule (3) of Rule 14, shall—

- (a) initial the Form indicating the date of its receipt;
- (b) acknowledge immediately the receipt of Form 1 or Form 2 in Part II of that Form and despatch the same to the applicant;
- (c) take immediate action to complete Part III of Form 1 or Form 2 and forward the same to Accounts Officer after retaining one copy for his record.

(2) In case, the application in Form 1 is received by the Head of Office under sub-rule (1) of Rule 14 after one year of the date of retirement of the applicant, the Head of Office shall inform the applicant that,—

- (a) he shall not be eligible to commute a fraction of pension without medical examination;

- (b) if he desires to get a fraction of the pension commuted, he should apply afresh in Form 2 so that arrangements for medical examination are made in accordance with the procedure laid down in Chapter IV.

16. Authorisation of commuted value by the Accounts Officer.—

(1) The Accounts Officer on receipt of Form 1 from the Head of Office shall verify that,—

- (a) information furnished by the Head of Office in Part III of Form 1 is correct;
- (b) the applicant is eligible to commute a fraction of his pension without medical examination;
- (c) the commuted value of pension has been determined correctly by the Head of Office.

(2) The Accounts Officer after necessary verification of the information furnished in Form 1 shall,—

- (a) issue authority for the payment of commuted value of pension to the disbursing authority concerned;
- (b) draw the attention for the disbursing authority concerned to the proviso to sub-rule (1) of Rule 7 so that the disbursing authority may make entry in the Pension Payment Order regarding the date on which the amount of pension is to be reduced on account of commuted part of pension;
- (c) endorse to the applicant a copy of the authority to in clause (a) with the instruction that he should collect the commuted value of pension from the disbursing authority.

(3) (a) The Accounts Officer on receipt of Form 2 from the Head of Office shall ascertain and verify if the amount of superannuation pension of the applicant has been calculated and if not, take steps to finalise the amount of pension so that the Pension Payment Order is issued before one month of the date of retirement of the applicant;

(b)(i) The Accounts Officer after necessary verification for the informations furnished in Form 2 shall,—

- (A) authorise the Head of Office to draw the amount of commuted value of pension on submission of a bill to him and hand over the cheque or draft superscribed 'Not payable before the....(date following the date of retirement)' to the pensioner;
- (B) Indicate in both the halves of the Pension Payment Order (1) the gross pension, (2) the amount of pension commuted, and (3) the fact that the commuted value of pension has been authorised separately through the Drawing and Disbursing Officer;
- (C) correspondingly reduce the monthly pension from its inception;
- (D) make a note of payment of the commuted value of pension having been made to the retiring railway servant in his service book; and

- (E) where the payment of commuted values of pension has not been made within the first month after the date of retirement and the delay is not attributable to the pensioner, the Accounts Officer shall issue an authority to the Head of Office for the payment of the difference of monthly pension for the period between the day following the date of retirement and the date preceding the date on which the commuted value of pension is deemed to have been paid in terms of Rule 49 of the Central Government Accounts (Receipts and Payments) Rules, 1983.

(ii) The Accounts Officer shall intimate to the applicant the date on which the Pension Payment Order has been despatched to the disbursing authority.

(iii) The Accounts Officer shall also request the Head of Office to intimate the date on which the cheque or draft of the commuted value of the pension has been handed over to the applicant.

17. Authorisation of the commuted value of a fraction of provisional pension.—(1) If pending determination of final pension, the Head of Office has sanctioned provisional pension to railway servant under Rule 91 of the Railway Pension Rules and such a railway servant has applied for commutation of provisional pension in Form 1 in accordance with the provisions to Rule 10, the Head of Office on receipt of Form 1 shall,—

- (a) take action as provided in sub-rule (1) of Rule 15 and forward Form 1 to the Accounts Officer along with the duly completed pension papers referred to in Rule 81 of the Railway Pension Rules, in case pension papers have not already been forwarded to the Accounts Officer;
- (b) request the Accounts Officer to verify the correctness of the amount of provisional pension and make further verifications as provided in sub-rule (1) of Rule 16.

(2) The Account Officer on receipt of Form 1 under sub-rule (1), shall verify the correctness of the amount of provisional pension and make further verifications as provided in sub-rule (1) of Rule 16.

(3) The Accounts Officer after necessary verification of the amount of the provision and the amount of the commuted value shall,—

- (a) issue authority for the payment of commuted value of pension to the Head of Office with the remarks that the commuted value may be drawn and disbursed to the applicant under intimation to him;
- (b) draw the attention of the Head of Office to the proviso to sub-rule (1) of Rule 7 so that the Head of Office may make reduction in the amount of provisional pension on account of commutation accordingly; and
- (c) endorse to the applicant a copy of the authority referred to in clause (a) with the instructions that he should pursue the matter with the Head of Office.

(4) The Head of Office on receipt of authority from the Accounts Officer under sub-rule (3) shall draw the amount of commuted value of pension and disburse the same to the applicant under intimation to the Accounts Officer.

(5) The Accounts Officer shall on final assessment of pension,—

- (a) issue authority to the disbursing authority for the payment of the difference between the commuted value so determined and the commuted value already paid by the Head of Office;
- (b) make entry in the Pension Payment Order to be issued on the cessation of the payment of the provisional pension by the Head of Office, the fact of the payment of the commuted value of provisional pension by the Head of Office and also indicate the date from which the payment of the residuary pension shall commence.

CHAPTER IV

COMMUTATION OF PENSION AFTER MEDICAL EXAMINATION

18. Scope.—The provisions of this Chapter shall apply to an applicant who is eligible to commute fraction of his pension after medical examination.

19. Eligibility.—An applicant who,—

- (i) retires on invalid pension under Rule 55 of the Railway Pension Rules; or
- (ii) on absorption in or under a corporation or company or a body corporate or incorporate elects the alternative of receiving the death-cum-retirement gratuity and a lump sum in lieu of pension in terms of Rule 53 of the Railway Pension Rules; or
- (iii) is compulsorily retired from service as penalty and is granted pension under Rule 64 of the Railway Pension Rules; or
- (iv) is in receipt of compassionate allowance under Rule 65 of the Railway Pension Rules; or
- (v) has retired from service on one of the pensions referred to in Rule 13 but his application for commutation has not been received by the Head of Office within one year of his retirement.

shall be eligible to commute a fraction of his pension subject to the limit specified in Rule 6 after he has been declared fit by the appropriate medical authority.

20. Application for commutation of pension.—An applicant referred to in Rule 19 shall apply to the Head of Office in Form 3 for commutation of a fraction of his pension including provisional pension sanctioned under Rule 91 of the Railway Pension Rules.

21. Action to be taken by the Head of Office on application for commutation of pension.—(1) The Head of Office on receipt of application in Part I of Form 3 under Rule 20 shall,—

- (a) acknowledge immediately the receipt of Form 3 in Part II of that Form and despatch the same to the applicant;

- (b) forward Form 3 in original to the Accounts Officer in Part III of that Form with the request that Part IV of that Form may be completed immediately and returned to him as early as possible so that action for getting the application examined by the appropriate medical authority is taken.

(2) The Accounts Officer on receipt of Form 3 from the Head of Office under sub-rule (1) shall complete Part IV of that Form and transmit the same to the Head of Office as early as possible.

(3) The Head of Office on receipt of Form 3 from the Accounts Officer under sub-rule (2) shall address in Form 4 to the Chief Medical Authority where the applicant desires to be medically examined and forward to him the following documents :

- (i) Form 3 with Part IV of that Form duly completed in original;
- (ii) two copies of the applicant's photograph of which one shall be an attested copy;
- (iii) a copy of Form 5 with a spare copy of Part III of that Form;
- (iv) report or statement of the applicant's case if he has been granted invalid pension or has previously commuted part of his pension or declined to accept commutation on the basis of an addition of years to his actual age or has been refused commutation on medical grounds.

(4) A copy of letter in Form 4 addressed to the Chief Medical Authority shall be endorsed to the applicant and the Accounts Officer by the Head of Office.

22. Action to be taken by the Chief Medical Authority.—(1) The Chief Medical Authority on receipt of documents referred to in sub-rule (3) of Rule 21 shall,—

- (a) arrange as far as possible for the medical examination of the applicant by the medical authority at the nearest available station indicated by the applicant in Form 3;
- (b) transmit the documents referred to in sub-rule (3) of Rule 21 to the medical authority with the direction to examine the applicant as provided in Rule 26;
- (c) inform the applicant as to where and to whom he should appear for medical examination if necessary direct the medical authority to communicate to the applicant the date and time of such examination.

(2) In fixing the date of medical examination, it shall be ensured that the medical examination is held, as far as possible, before the date of applicant's next birthday.

23. Medical authority.—(1) Save as otherwise provided in sub-rule (2), the medical authority shall be a Medical Board, where an applicant for commutation of pension,—

- (a) seeks commutation of invalid pension, or
- (b) seeks commutation of pension other than invalid pension but the amount of pension to be commuted together with the amount or

amounts previously commuted exceed one hundred rupees per mensem, or

- (c) has been refused commutation on medical grounds or if he having once declined to accept commutation on the basis of addition of years to his actual age recommended by the medical authority, applied for a second medical examination in accordance with the provisions of Rule 27 and Rule 28.

(2) In any other cases not covered by sub-rule (1), the medical authority shall be a Medical Officer not lower in status than that of a Divisional Medical Officer or a Civil Surgeon, as the case may be.

24. Fee for medical examination to be borne by the applicant.—

The applicant shall be required to pay for medical examination such fee as may be specified by the Railway Board.

25. Failure to appear before medical authority.—(1) If the applicant after receipt of communication from the Chief Medical Authority or the medical authority referred to in clause (c) of sub-rule (1) of Rule 22 fails to appear for medical examination before the medical authority on the date and time communicated to him (including any change therein either at the request of the applicant or due to administrative reasons) and there is no reasonable ground for his failure, the medical authority shall report the fact to the Head of Office concerned and return to him the documents received under clause (b) of sub-rule (1) of Rule 22.

(2) With the return of documents to the Head of the Office under sub-rule (1), the application for commutation shall be treated as having been withdrawn.

26. Procedure for Medical Examination.—(1) The medical authority shall,—

- (a) obtain from the applicant a statement in Part I of Form 5, duly signed by the applicant in its presence;
- (b) subject the applicant to medical examination and enter the result thereof in Part II of Form 5;
- (c) attest the unattested copy of the photograph of the applicant;
- (d) complete the certificate contained in Part III of Form 5 :

Provided that where,—

- (i) an applicant has been granted invalid pension, or
- (ii) an applicant has previously commuted a part of his pension; or
- (iii) an applicant has been refused commutation on medical grounds;
or
- (iv) an applicant has declined to accept the commutation on the basis of addition of years to his actual age,

the medical authority shall, before completing the certificate contained in Part III of Form 5, take into consideration the statement of the medical case of the applicant.

(2) After complying with the requirements of sub-rule (1), the medical authority shall without delay forward to the Accounts Officer who has already completed Part IV of Form 3, the following documents, namely :—

- (a) Form 3 in original,
- (b) attested copy of the applicant's photograph,
- (c) Form 5 in original, and
- (d) a certified copy of Form 5 to the Head of Office.

who has countersigned Part IV of Form 3.

(3) The medical authority shall also send to the applicant a certified copy of Part III of Form 5.

27. Second medical examination.—(1) Subject to the provisions of Rule 28, the medical examination in the case of an applicant referred to in clause (c) of sub-rule (1) of Rule 23 shall take place after the expiry of a period of not less than one year from the date of the first medical examination.

(2) If the applicant desires to be re-examined on the expiry of the period specified in sub-rule (1), the examination shall be by a Medical Board at his own expense. For this purpose, he shall address letter to the Head of Office with the request that arrangements for his re-examination by a Medical Board may be made. He shall indicate in the letter,—

- (i) the medical authority which examined him earlier and the date on which such examination took place,
- (ii) the place where he was examined,
- (iii) the opinion of the medical authority,
- (iv) the date of birth and the date of retirement,
- (v) designation of the post held at the time of retirement,
- (vi) the amount of pension authorised,
- (vii) the fraction of pension which was originally applied for commutation.

(3) The Head of Office on receipt of letter under sub-rule (2) shall address the Chief Medical Authority for arranging re-examination of the applicant by a Medical Board and forward the following documents to such authority,—

- (i) letter in original received from the applicant.
- (ii) the certified copy of Form 5 received earlier by the Head of Office from the medical authority under clause (d) of sub-rule (2) of Rule 26.

(4) The Chief Medical Authority on receipt of the communication from the Head of Office under sub-rule (3) shall inform the applicant as to where and when he should appear for medical examination before the Medical Board or if necessary direct the Medical Board to communicate to the applicant the place, date and time of such examination.

(5) The applicant after the receipt of communication under sub-rule (4) shall appear before the Medical Board at the place and on the date and time communicated to him.

(6) The Medical Board shall examine the applicant and if after the examination it is of the view that the earlier opinion of the medical authority needs no revision or modification or needs revision or modification shall record its opinion and communicate the same to the Head of Office under intimation to the applicant. The documents received by the Medical Board under sub-rule (3) shall also be returned to the Head of Office.

(7) If as a result of the opinion of the Medical Board received by the Head of Office under sub-rule (6), the applicant becomes eligible to commute a fraction of pension originally applied for, the Head of Office shall determine the commuted value with reference to the Table applicable on the date, the Medical Board recorded its opinion. The Head of Office thereafter shall request the Accounts Officer to take further action for the authorisation of the commuted value and forward the following documents to him,—

- (i) letter in original received from the applicant under sub-rule (2);
- (ii) the opinion of the Medical Board received under sub-rule (6) in original;
- (iii) calculation sheet showing the commuted value determined with reference to the revised or modified opinion of the Medical Board.

(8) The Accounts Officer on receipt of the documents under sub-rule (7) shall verify the correctness of the commuted value determined by the Head of Office and thereafter take action to authorise the commuted value to the applicant under intimation to the Head of Office.

28. Appeal against the findings of medical authority.—(1) Notwithstanding anything contained in Rule 27, an applicant referred to in clause (c) of sub-rule (1) of Rule 23 shall be eligible for second medical examination before the expiry of the period specified in sub-rule (1) of Rule 27 if he feels that the medical authority in refusing commutation on medical grounds or making addition of years to his actual age has committed an error of judgment. Such an applicant may, within one month of the receipt of the certified copy of Part III of Form 5, from the medical authority, prefer an appeal by addressing a letter to the Head of Office that the opinion of the medical authority may be got reviewed by another medical authority mentioned in sub-rule (2) at his own expense. He shall also indicate in the letter,—

- (i) the medical authority which had examined him earlier and the date on which the examination took place;
 - (ii) the place where he was examined;
 - (iii) the opinion of the medical authority;
 - (iv) the date of birth and the date of retirement;
 - (v) the designation of the post held at the time of retirement;
 - (vi) the amount of pension authorised;
 - (vii) the fraction of pension which was originally applied for commutation.
- (2) In case an applicant referred to in sub-rule (1),—
- (i) was examined previously by a Medical Officer, not lower in status than a Divisional Medical Officer or Civil Surgeon he shall be re-examined by a Medical Board, or

- (ii) was previously examined by a Medical Board, shall be re-examined by a second Medical Board, the members of which shall be different from those of the first Medical Board.

(3) The Head of Office shall, within one month of the receipt of letter under sub-rule (1), take steps for arranging the re-examination of the applicant. For this purpose, he shall address the Chief Medical Authority, where the applicant was examined previously. He shall, while addressing the Chief Medical Authority invite his attention to the provisions of sub-rule (2) and forward to it the following documents,—

- (i) letter received from the applicant in original;
- (ii) certified copy of Form 5 received earlier by the Head of Office from the medical authority under clause (d), sub-rule (2) of Rule 28.

(4) The Chief Medical Authority on receipt of communication from the Head of Office under sub-rule (3) shall arrange for the second medical examination of the applicant by a Medical Board which shall be constituted in accordance with the provisions of sub-rule (2). The Chief Medical Authority, shall thereafter inform the applicant as to where and when he should appear for medical examination before the Medical Board or if necessary direct the Medical Board to communicate to the applicant the place, date and time of such examination.

(5) The applicant on receipt of the communication under sub-rule (4) shall appear for the medical examination before the Medical Board on the date and time, communicated to him.

(6) The Medical Board shall examine the applicant and if after the examination, it is of the view that the earlier opinion of the medical authority needs no revision or modification or needs revision or modification shall record its opinion and communicate the same to the Head of Office under intimation to the applicant and the findings of the Medical Board shall be binding on the applicant.

(7) If the Medical Board as a result of the second medical examination of the applicant, sets aside or modifies the opinion of the medical authority, the findings of the Medical Board shall be deemed to have come into force on the date on which the first medical authority recorded its opinion and the claim of the applicant for commutation shall be settled accordingly.

(8) Nothing contained in this rule shall apply to an applicant in whose case the medical authority as a result of the first medical examination had directed that the applicant's age for the purpose of commutation should be assumed to be greater than his actual age and the applicant received the commuted value with reference to the enhanced age.

29. Withdrawal of application.—(1) The applicant may after giving notice in writing, to the Head of Office, withdraw his application at any time before subjecting himself to medical examination before the medical authority but in no case after he has appeared before such authority.

(2) In case the medical authority directs that the applicant's age for the purpose of commutation shall be assumed to be greater than his actual age, the applicant may,—

- (a) by giving notice in writing to the Head of Office withdraw his application within fourteen days from the date on which he receives the certified copy of Part III of Form 5 and endorse a copy of notice to the Accounts Officer, or
- (b) request the Head of Office within the period specified in clause (a) under intimation to the Accounts Officer that he may be permitted to reduce the amount of pension already applied for commutation to an amount to be indicated by the applicant.

(3) Where a request for withdrawal has not been made by the applicant within the time specified in clause (a) of sub-rule (2), it shall be presumed that he has accepted the findings of the medical authority and the Accounts Officer shall take action to authorise the payment of commuted value of pension.

(4) If a request for reduction in the amount of pension to be commuted is made as provided in clause (b) of sub-rule (2) the Accounts Officer shall authorise the payment of commuted value of pension with reference to reduced amount.

(5) If the applicant is informed by the Accounts Officer under Rule 30 that on account of modification of the Table, the commuted value becoming payable to the applicant will be less than the value communicated to him in Form 4, it shall be open to the applicant to withdraw his application by a written notice addressed to the Accounts Officer and the applicant shall endorse a copy of the notice to the Head of Office within fourteen days of the date on which he receives intimation of such modification.

30. Modification in the value specified in the Table.—(1) In case the value specified in the Table is modified at any time before the commutation becomes absolute in terms of clause (ii) of sub-rule (1) of Rule 7, the payment shall be made in accordance with the value so modified.

(2) Where the commuted value calculated with reference to the Table as modified, is less favourable than the value determined with reference to the Table before it was so modified the Accounts Officer shall,—

- (a) inform the applicant of the revised value and communicate to him the provisions of sub-rule (5) of Rule 29, and
- (b) endorse to the Head of Office a copy of the communication issued under clause (a).

31. Authorisation of payment of commuted value of the Accounts Officer.—(1) Subject to the provisions of sub-rule (2) and sub-rule (3) of Rule 29, the Accounts Officer on receipt of the documents referred to in sub-rule (2) of Rule 26, from the medical authority, shall without delay issue an order to the disbursing authority concerned and furnish to it the following particulars and documents, namely,—

- (i) the amount of pension commuted, the amount of commuted value of pension and the date on which the commutation became absolute,
- (ii) the amount of residuary pension,

- (iii) Form 5 in original,
 - (iv) copy of the applicant's photograph as attested by the Medical Authority.
- (2) The Accounts Officer shall also,—
- (a) bring to the notice of disbursing authority the provisions of the proviso to sub-rule (1) of Rule 7 regarding the date on which the amount of original pension should be reduced.
 - (b) endorse to the applicant a copy of the order issued under sub-rule (1) with the remarks that he should collect the commuted value from the disbursing authority; and
 - (c) bring to the notice of the applicant the provisions of the proviso to sub-rule (1) of Rule 7.

32. Final assessment of provisional pension.—(1) An applicant referred to in sub-rule (3) of Rule 10 to whom the commuted value of the fraction for the provisional pension has been paid by the Head of Office, shall, on final assessment of the pension, be paid by the Accounts Officer, the difference between the commuted value so determined and the commuted value already paid :

Provided that where an applicant has been examined by a Medical Officer for the commutation of a fraction of provisional pension and such an applicant on assessment of final pension becomes eligible to commute an amount exceeding one hundred rupees per mensem, he shall be allowed the difference between the commuted value of one hundred rupees per mensem and the commuted value of the fraction of the provisional pension without further medical examination but the payment of the commuted value of pension exceeding one hundred rupees per mensem shall be made if the applicant applies afresh for medical examination as provided in clause (c) of sub-rule (3) of Rule 10 and he is declared fit by the Medical Board.

(2) The commuted value of the fraction of provisional pension as indicated in the endorsement in Form 4 addressed to the applicant and forwarded under sub-rule (4) of Rule 21 shall be deemed to have been amended with the issue of an authority by the Accounts Officer for the payment of difference between the commuted value of the fraction of the final pension and the fraction of the provisional pension.

CHAPTER V

MISCELLANEOUS

33. Interpretation.—Where any doubt arises as to the interpretation of these rules, it shall be referred to the Ministry of Railway (Railway Board) for decision.

34. Power to relax.—Where any of the Railway Establishment or Unit is satisfied that the operation of any of these rules causes undue hardship in any particular case, that Establishment or Unit, as the case may be, may, by order for reasons to be recorded in writing, approach the Ministry

of Railways for dispensing with or relaxing the requirements of that rule to such extent and subject to such exceptions and conditions, as it may consider necessary for dealing with the case in a just and equitable manner. The Ministry of Railways (Railway Board) shall examine each such case and arrange to communicate the sanction of the President to the proposed dispensation or relaxation as it may consider necessary keeping in view the merits of each case and keeping in view any other statutory provisions :

Provided that no such order shall be made except with the concurrence of the Department of Pension and Pensioners Welfare, in the Ministry of Personnel, Public Grievances and Pensions, Government of India.

35. Repeal and Saving.—(1) On the commencement of these rules, every (including Railway Establishment Code, fifty Reprint) those contained in Volume II of the Indian regulation order (hereinafter referred to in this rule as the old rules) in force immediately before such commencement shall, in so far as it provides for any of the matters contained in these rules, cease to operate.

(2) Notwithstanding such cesser of operation,—

- (a) any application for commutation of pension which is pending before the commencement of these rules shall be disposed of in accordance with the provisions of the old rules as if these rules had not been made, and
- (b) subject to the provisions of clause (a), anything done or any action taken under the old rules shall be deemed to have been done or taken under the corresponding provisions of these rules.

TABLE

Commutation value for a pension of rupee one per annum

[See Rules 9, 27(7), 29(5) and 30(1) and (2)]

Age next birthday	Commutation value expressed as number of years' purchase		Age next birthday	Commutation value expressed as number of years' purchase	
1	2		3	4	
	Rs.	p.		Rs.	p.
17	19	28	52	12	66
18	19	20	53	12	35
19	19	11	54	12	05
20	19	01	55	11	73
21	18	91	56	11	42
22	18	81	57	11	10
23	18	70	58	10	78
24	18	59	59	10	46
25	18	47	60	10	13

1	2		3	4	
	Rs.	p.		Rs.	p.
26	18	34	61	9	81
27	18	21	62	9	48
28	18	07	63	9	15
29	17	93	64	8	82
30	17	78	65	8	50
31	17	62	66	8	17
32	17	46	47	7	85
33	17	29	68	7	53
34	17	11	69	7	22
35	16	92	70	6	91
36	16	72	71	6	60
37	16	52	72	6	30
38	16	31	73	6	01
39	16	09	74	5	72
40	15	87	75	5	44
41	15	64	76	5	17
42	15	40	77	4	90
43	15	15	78	4	65
44	14	90	79	4	40
45	14	64	80	4	17
46	14	37	81	3	94
47	14	10	82	3	72
48	13	82	83	3	52
49	13	54	84	3	32
50	13	25	85	3	13
51	12	95	—	—	—

FORM 1

**Form of application for commutation of a fraction of pension
without medical examination**

[See Rules 6(2), 7(1), 13, 14(1) and (2), 15(1) and (2),
16(1) and (2) and 17(1) and (2)]

(To be submitted in duplicate after retirement but
within one year of the date of retirement.)

PART I

To,

The.....(Here indicate the designation.....and full
address of the Head..... of Office).

Subject : Commutation of pension without medical examination.

Sir,

I desire to commute a fraction of my pension as indicated below in
accordance with the provisions of the Railway Services (Commutation of
Pension) Rules, 1993. The necessary particulars are furnished below :—

1. Name (in block letters).
2. Father's name (also husband's name in the case of a female railway
servant).
3. Designation at the time of retirement.
4. Name of Office/Department/Ministry in which employed.
5. Date of birth (by Christian era).
6. Date of retirement.
7. Class of pension on which retired.
8. Amount of pension authorised [in case final amount of pension has
not been authorised, indicate the amount of provisional pension sanctioned
under Rule 91 of the Railway Services (Commutation of Pension) Rules, 1993.]
9. ¹[Fraction of pension proposed to be commuted.
10. Designation of the Accounts Officer who authorised the pension and
the No. and date of the Pension Payment Order, if issued.
11. ²[Disbursing authority for payment of pension :
(a) Treasury/Sub-Treasury (Name and complete address of
Treasury/ Sub-Treasury to be indicated).
(b) (i) Branch of the Nationalised Bank with complete postal address.

1. The applicant should indicate the fraction of the amount of monthly pension (subject to a
maximum of one-third thereof) which he desire to commute and not the amount in rupees.
2. Score out which is not applicable.

- (ii) Bank Account No. to which monthly pension is being credited each month.
- (c) Accounts Office of the Ministry/Department/Office.
- (d) (i) Branch of the Post Office with complete postal address.
(ii) Post Office Account Number to which monthly pension is being credited each month.

Place :

Dated :

Signature

Postal Address

Note.—The payment of commuted value of pension shall be made through the disbursing authority from which pension is being drawn.

It is not open to an applicant to draw the commuted value of pension from a disbursing authority other than the disbursing authority from which pension is being drawn.

PART II

ACKNOWLEDGMENT

Received from Shri.....application in Part I of Form I for the commutation of a fraction of pension without medical examination.

Place :.....

Dated :.....

Signature

Head of Office

Note.—This acknowledgment is to be signed, stamped and dated and is to be detached from the Form and handed over to the applicant. If the Form has been received by post, it has to be acknowledged on the same day and the acknowledgment sent under registered cover.

PART III

Forwarded to the Accounts Officer.....

(here indicate the address the address and designation)

With the remarks that,—

- (i) the particulars furnished by the applicant in Part I have been verified and are correct;
- (ii) the applicant is eligible to get a fraction of his pension commuted without medical examination;
- (iii) the commuted value of pension determined with reference to the Table applicable at present comes to Rs.....;
- (iv) the amount of residuary pension after commutation will be Rs.....

2. It is required that further action to authorise the payment of the amount of commuted value of pension may be taken as in Rule 16 of the Railway Services (Commutation of Pension) Rules, 1993.

3. The receipt of Part I of the Form has been acknowledged in Part II which has been forwarded separately to the applicant on.....

4. The commuted value of pension is dubitable to Head of Account.

Signature

Head of Office

Place :

Dated :

FORM 2

Form of application for commutation of a fraction of Superannuation Pension without Medical Examination when applicant desires that the payment of the commuted value of pension should be authorised through the pension payment order

[See Rules 6(2), 13, 14(3), 15(1) & 18(3)]

(To be submitted in duplicate at least three months before the date of retirement)

PART I

The.....

(Here indicate the designation and full address of the Head of Office.)

Sub. : Commutation of pension without medical examination.

Sir,

I desire to commute a fraction of my pension in accordance with provisions of the Railway Services (Commutation of Pension) Rules, 1993. The necessary particulars are furnished below :—

1. Name in block letters
2. Father's name (and also husband's name in the case of a female Government Servant)
3. Designation
4. Name of Office/Department/ Ministry in which employed
5. Date of birth (by Christian era)
6. Date of retirement on superannuation or on the expiry of extension in service granted under Rule 1801, Indian Railway Establishment Code.

17. Fraction of superannuation pension
proposed to be commuted
28. Disbursing authority from which
pension is to be drawn after retire-
ment—
- (a) Treasury/Sub-Treasury. (Name and
complete address of the Treasury/
Sub-Treasury to be indicated)
- (b) (i) Bench of the nominated Natio-
nalised Bank with complete postal
address
- (ii) Bank Account No. to which
monthly pension is to be credited
each month.
- (c) Accounts Office of the Ministry/
Department/Office

Signature

Present Postal Address

.....
.....

Postal address after retirement

.....
.....

Place :.....

Dated :.....

PART II

ACKNOWLEDGMENT

Received from Shri/Smt./Kumari.....application in Part I of
(name) (designation)

Form 2 for commutation of a fraction of pension without medical examination.

Place :

Dated :

Signature

Head of Office

Note.—If the application has been received by the Head of Office before the date of retirement on superannuation, this acknowledgment should be detached from the Form and handed over to the applicant. If the Form has

1. The applicant should indicate the fraction of the amount of monthly pension (subject to maximum of one-third thereof) which he/she desires to commute and not the amount in rupees.
2. Score out which is not applicable.

been received by post, it has to be acknowledged on the same day and the acknowledgment sent under registered cover to the applicant. In case it is received after the specified date, it should be accepted only if it has been put into the post on or before that date subject to the production of evidence to that effect by the applicant.

PART III

Forwarded to the Accounts Officer.

(here indicate the address and designation).....with the remarks that,—

- (i) the particulars furnished by the applicant in Part I have been verified and are correct;
- (ii) the applicant is eligible to get a fraction of his pension commuted without medical examination;
- (iii) the commuted value of pension determined with reference to the Table applicable at present comes to Rs.....and
- (iv) the amount of residuary pension and commutation will be Rs.....

2. The pension papers of the applicant completed in all respects were forwarded under this Ministry/Department/Office Letter No.....dated.... It is requested that the payment of commuted value of pension may be authorised through the Pension Payment Order which may be issued one month before the retirement of the applicant.

3. The receipt of Part I of this Form has been acknowledged in Part II which has been forwarded separately to the applicant on.....

4. The commuted value of pension is dubitable to Head of Accounts.....

Place :.....

Dated :.....

Signature

Head of Office

FORM 3

PART I

Form of application for commutation of pension after Medical Examination by an applicant referred to in Rule 20 of the Commutation of Pension Rules

[See Rules 6(2), 10(3), 14(2), 15(2), 20, 21(1), (2) and (3), 22(1) and 26(2)]

(To be submitted in duplicate)

Space for Photograph

To,

The.....

Here indicate the designation and full address of the Head of Office.)

Sub. : Commutation of pension after medical examination.

Sir,

I desire to commute a fraction of my pension in accordance with the provisions of the Railway Services (Commutation of Pension) Rules, 1993. An attested copy of my photograph is pasted on the application and an unattested copy is enclosed. The necessary particulars are furnished below :—

1. Name (in block letters).....
2. Father's name (and also husband's name in the case of a female railway servant).....
3. Designation.....
4. Name of Office/Department/Ministry in which employed.....
5. Date of birth (by Christian era).....
6. Date of retirement.....
7. Class of pension on which retired. (See Chapter V of the Railway Services (Commutation of Pension) Rules, 1993).....
8. Amount of pension authorised (indicate the amount of provisional pension if full pension not authorised).....
9. ¹Fraction of pension proposed to be commuted.
10. Designation of the Accounts Officer who authorised the pension and the number and date of the Pension Payment Order.....
11. ²[Disbursing authority for payment of pension,—
 - (a) Treasury/Sub-Treasury (name and complete address of the Treasury/ Sub-Treasury to be indicated).
 - (b) (i) Branch of the Nationalised Bank with complete postal address.
(ii) Bank Account No. to which monthly pension is being credited each month.
 - (c) Accounts Office of the Ministry/Department/Office.
 - (d) (i) Branch of the Post Office with complete postal address.
(ii) Post Office Account number to which monthly pension is being credited every month.
12. Approximate date from which commutation is desired to have effect.
13. The amount of pension already commuted, if any.
14. Preference for station where medical examination is desired to take place.

Place :.....

Dated :.....

Signature

Postal Address.....

.....
.....

-
1. The applicant should indicate the fraction of the amount of monthly pension (subject to maximum of one-third thereof) which he desires to commute and not the amount in rupees.
 2. Score out which is not applicable.

Note.—The payment of commuted value of pension shall be made through the disbursing authority from which pension is being drawn. It is not open to an applicant to draw the commuted value of pension from the disbursing authority other than the authority from which pension is being drawn.

PART II

ACKNOWLEDGMENT

Received from Shri.....application in Part I of Form 3 for
(name) (designation)
commutation of a fraction of pension after medical examination.

Place :

Dated :

Signature

Head of Office

PART III

Forwarded to the Accounts Officer.....with the (address and designation) remarks that the particulars furnished by the applicant in Part I have been verified and are correct and the applicant is eligible to get a fraction of his pension commuted after medical examination.

2. It is requested that Part IV of the Form may be completed and returned to this office as early as possible.

Signature

(Head of Office)

Place :

Dated :

PART IV

(To be completed by the Accounts Officer)

1. Name of the applicant.
2. Date of Birth (by Christian era).
3. Date of retirement.
4. Amount of pension including provisional pension, if final pension not authorised.
5. Class of pension [See Chapter V of the Railway Services (Pension) Rules, 1993].
6. Amount of pension desired to be commuted on the basis of—

Normal Age	Added Years	
	1 Year	2 Years
Rs.	Rs.	Rs.
7. (i) Sum payable if commutation becomes absolute before the applicant's next birthday, which falls on		
(ii) Sum payable if commutation becomes absolute after the applicant's next birthday which falls on		
8. The Head of Accounts to which commuted value is debitable		
9. Number of enclosures, if any, (See note below)		
Place :		
Dated :		

Signature and Designation
of the Accounts Officer

Countersigned
(Head of Office)
Full address

Note.—The Accounts Officer should enclose with the Form a copy of the report of statement of an applicant's case if the applicant has been granted invalid pension or has previously commuted a part of his pension or declined to accept commutation on the basis of an addition of years to actual age, or has been refused commutation on medical grounds.

FORM 4

Form of letter to the Chief Administrative Medical Authority

[See Rules 21(3) and (4) 29(5) and 32(2)]

(Please see Annexure]

No.....
Government of India
Ministry of.....
Department of.....
Dated the.....

To,

.....
.....

Sub. : Medical Examination—Commutation of Pension

Sir,

Shri.....who retired from service.....as...../(Designation) has applied for commuting a fraction of his pension for a lump sum payment. The following documents are forwarded herewith :—

- (a) Application in Form 3 in original together with,—
 - (i) an unattested copy of the applicant's photograph.
 - (ii) Part IV of Form 3 in original, duly completed by the Accounts Officer.
- (b) A copy of Form 5 with a spare copy of Part III of that Form.
- (c) Report or the statement of the applicant's case if he has been granted invalid pension or has previously commuted a fraction of his pension or declined to accept commutation on the basis of addition of years to his actual age or has been refused commutation on medical grounds.

2. In terms of Rule 23 of the Railway Services (Commutation of Pension) Rules, 1993, Shri..... should be examined by a Medical Board/Medical Officer not lower than the rank of Civil Surgeon or a District Medical Officer. It is requested that arrangements may be made to get Shri.....examined as expeditiously as possible before his next birthday which falls on.....

3. It is requested that arrangements for medical examination by the medical authority indicated in Para 2 above may be made at the nearest available station mentioned, by Shri.....in his application in Form 2. The attention of the medical authority may be drawn to the provisions of Rule 265 of the Railway Services (Commutation of Pension) Rules, 1993.

4. It is requested that Shri.....may be informed direct under information to this Ministry/Department/Office as to where and when he should appear before the appropriate authority for medical examination. A copy of this letter is being endorsed to him so that he may comply with your instructions on hearing from you.

5. The receipt of this letter may please be acknowledged.

Yours faithfully
(Head of Office)

Copy forwarded to Shri.....with the remarks that (give complete postal address) subject to the medical authority recommending commutation, he will on the basis of the report of the Accounts Officer, be eligible for lump sum payment in lieu of the amount of pension to be commuted as follows :—

On the basis of—

Normal Age	Added Years	
	1 Year	2 Years
Rs.	Rs.	Rs.
(i) Sum payable if commutation becomes absolute before the applicant's next birthday which falls on;		

- (ii) sum payable if commutation becomes absolute after applicant's next birthday which falls on.

The Table of the present value, on the basis of which the calculation by the Accounts Officer has been made is subject to alteration at any time without notice and consequently the basis are liable to revision before payment is made. The sum payable will be on the sum appropriate to the applicant's age on his birthday next after the date on which the commutation becomes absolute or if the medical authority directs that years will be added to that age, to the consequent assumed age.

Shri.....should report for medical examination to the medical authority direct on hearing from.....He should take with him the enclosed Form 5 with the particulars required in Part I completed except the signature or thumb or finger impression.

Place :

Dated :

Signature

Head of Office

Copy forwarded to the Accounts Officer (here indicate designation and address)..... with reference to his letter number.....dated.....

Signature

(Head of Office)

FORM 5

MEDICAL EXAMINATION BY THE.....
(Here enter the medical authority)

[See Rules 7(1), 21(3), 26(1), (2) and (3),
27(3), 28(1) and (3), 29(2) and 31(1)]

PART I

The applicant must complete this statement prior to his examination by the.....and must sign the declaration appended thereto in the presence of (here enter the medical authority) that authority.

1. Name of the applicant (in block letters).....
2. Date of Birth (by Christian era).....
3. Place of birth.....
4. Particulars regarding parents, brothers and sisters :—

Father's age if living & state of health	Father's age at death & cause of death	Number of brothers living, their age & state of health	Number of brothers dead, their ages at death & cause of death	Mother's age, if living and state of health	Mother's age at death and cause of death	No. of sisters living, their ages & state of health	No. of sisters dead their ages at death and cause of death
1	2	3	4	5	6	7	8

5. Have you ever been examined :

(a) for Life Insurance, or/and

(b) by any Railway/Government Medical Officer or State Medical Board. If so, state details and with what results.

6. Have you been granted or considered for grant of invalid pension ? If so, state the ground thereof.

7. Have you ever been granted leave on Medical certificate during the last five years? If so, state periods of leave and nature of illness.

8. Have you ever,—

(a) had smallpox, intermittent or any other fever, enlargement or suppuration of glands, spitting asthma, inflammation of lungs, pleurisy, heart disease, fainting, attacks, rheumatism, appendicitis, epilepsy, insanity or other nervous disease, discharge from or other disease of the ear, syphilis, or gonorrhoea; or

(b) had any other disease or injury which required confinement to bed, or medical or surgical treatment, or

(c) undergone any surgical operation, or

(d) suffered from any illness, wound or injury sustained while on active service.

(e) Presence of albumen or sugar in urine.

9. Present state of health :

(a) Have you a hernia?

(b) Have you varicocoele, varicose veins or piles?

(c) Is your vision in each eye good (with or without glasses)?

(d) Is your hearing in each ear good?

(e) Have you any congenital or acquired malformation, defect or deformity?

(f) Have you lost or gained weight markedly during the last three years?

(g) Have you been under treatment of any doctor within the last three months and nature of illness for which such treatment was taken?

DECLARATION BY APPLICANT

(To be signed in the presence of medical authority)

I declare all the above answers to be, to the best of any belief, true and correct.

I am fully aware that by wilfully making a false statement or concealing a relevant fact I shall incur the risk of losing the commutation I have applied for and of having my pension withheld or withdrawn under Rule 8 of the Railway Services (Commutation of Pension) Rules, 1993.

Applicant's signature or thumb-impression
in case of illiterate applicant.

Signed in the presence of.....

(Signature and designations of medial authority)

PART II

(To be filled in by the examining medical authority)

1. Apparent age.....
2. Height.....
3. Weight.....
4. Describe any scars or identifying marks of the applicant.....
5. Pulse rate—
 - (a) Sitting.....
 - (b) Standing.....
 What is the character odd pulse ?
6. Blood pressure—
 - (a) Systolic.....
 - (b) Diastolic.....
7. Is there any evidence of disease of the main organs—
 - (a) Heart.....
 - (b) Lungs.....
 - (c) Liver.....
 - (d) Spleen.....
 - (e) Kidney.....
8. Investigations—
 - (i) Urine.....(State specific gravity)
 - (ii) Blood.....
 - (iii) X-ray Chest.....
 - (iv) E.C.G.....
9. Has the applicant a hernia?.....
(If so, state the kind and if reducible)
10. Any additional finding.....

PART III

(To be filled in the examining medical authority)

I/We have carefully examined Shri/Shrimati/Kumari.....and am/are of opinion that :—

He/She is in good bodily health and has the prospect of an average duration of life.

Or

He/She is not in good bodily health and is not a fit subject for commutation.

Or

Although he/she is suffering from.....he/she is considered a fit subject for commutation but his/her age for the purpose of commutation, i.e. the age next birthday should be taken to be.....(in words) years more than his/her actual age.

Signature and designation of
examining medical authority.

Station.....

Dated.....

FORM 6
[See Rule 8]

To,

Head of Office,

Place.....

I,.....hereby nominate the named below, under Rule 8 of the Railway Services (Commutation of Pension) Rules, 1993.

		If nominee is minor						
Name and address of the nominee	Relation-ship with the pensioner	Date of birth	Name and address of person who may receive the said commuted value during the nominee's minority	Name and address of the nominee in case the nominee under Col. (1) predeceases the pensioner	Relationship with the pensioner	Date of birth if the other nominee is minor	Name and address of person who may receive the commuted value of pension during the other nominees minority	Contingency on happening of which nomination shall become invalid
1	2	3	4	5	6	7	8	9

Place

Dated

Witness Signature :

Name and Address

Signature (or thumb impression if illiterate) and

Name of Pensioner

Address :

Signature of Head of Office

STAMP

Acknowledgment to be sent by the Head of Office

Certified that the nomination has been received from.....(Name of Pensioner) whose address is.....

Place

Dated

Signature of Head of Office

Full address

PROFORMA

[See decision (2), Rule 11]

.....

.....

Sub. : Restoration of commuted portion of pension after 15 years—
Implementation of the judgment of the Supreme Court.

Sir,

Kindly restore my commuted portion of pension in terms of Ministry of Personnel, Public Grievances and Pension, Department of Pension and Pensioners' Welfare O.M. No. 34/2/86 - P & W, dated 5th March, 1987 forwarded under Ministry of Railways, letter No. F(E) III/87AN/1/7 dated 26.3.1987.

Requisite particulars are given below :—

1. Name in block letters.....
2. Date of retirement.....
3. PC/PPO No.....
4. Amount of original pension.....
5. Amount of pension commuted, if any.....
6. Name of the Accounts Officer, viz., the authority who issued PC/PPO.....
7. Name of the Treasury/Post Office/PPM other pension disbursing agency.....

Dated :

Signature of Pensioner

Postal address :

Particulars verified

Signature

Rubber Stamp of

Pension Disbursing Authority

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